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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

SR.
O.A. No. 1320/97

OA. 977/97

Date of Order: 29.7.97

BETWEEN :

P. Venkataiah

.. Applicant.

AND

1. The Director,
National Academy of Agricultural
Research (NAARM), Management,
Rajendranagar, Hyderabad, RRDist.
2. Chief Administrative Officer,
National Academy of Agricultural
Research & Management, Rajendranagar,
RR District.
3. Director General,
Indian Council of Agricultural Research
(ICAR), Krishi Bhavan, New Delhi. .. Respondents.

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Counsel for the Applicant .. Mr. L. Prabhakar Reddy

Counsel for the Respondents .. Mr. V. Rajeswara Rao

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CORAM:

HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

— — —
O R D E R

X Oral orders as per Hon'ble Shri R. Rangarajan, Member (Admn.) X

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Mr. L. Prabhakar Reddy, learned counsel for the applicant and Mr. V. Rajeswara Rao, learned standing counsel for the respondents.

2. This OA is filed to declare the action of the respondents in not considering the representation regarding reinstatement as casual labour and also direct the respondents to continue the applicant as casual worker by allotting suitable nature

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of work together with continuity of service all other ancillary benefits including grant of temporary status as per the circulars of the organisation as illegal and contrary to Section 25 F of ID Act.

3. When the OA was taken up for admission hearing the learned counsel for the applicant submitted that he is withdrawing this OA.

4. In view of the above the OA is disposed of as withdrawn. No costs.



(R.RANGARAJAN)
Member (Admn.)

Dated : 29th July, 1997

(Dictated in Open Court)

sd


Avril 1997
D-R (S)

Copy to :-

1. The Director, National Academy of Agricultural Research (NAARM) Management, Rajendranagar, Hyderabad. RRDist.
2. Chief Administrative Officer, National Academy of Agricultural Research & Management, Rajendranagar, RRDist.
3. The Director General, Indian Council of Agricultural Research (ICAR) Krishi Bhavan, New Delhi.
4. One copy to Mr. L. Prabhakar Reddy, Advocate, CAT. Hyderabad.
5. One copy to Mr. V. Rajeswara Rao, Addl CGSC. CAT. Hyd.
6. One copy to The D. ^R (A).
7. One Duplicate Copy.

Upr.

copy to 28/7/97
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YLR

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)
AND

THE HON'BLE SHRI B.S. SAI PARAMESHWAR: M
(J)

DATED: 29/7/97

ORDER/JUDGEMENT

M.A./R.A/C.A.NO.

in

O.A.NO. 977/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLR

II Court.

